

NHRC ने असम सरकार को पुलिस थाने के अंदर मारपीट करने वाले लड़के को मुआवजा देने का दिया निर्देश

<https://jantaserishta.com/local/assam/nhrc-directs-assam-government-to-pay-compensation-to-the-boy-who-beat-up-the-police-station-1569003>

NHRC ने असम सरकार को पुलिस थाने के अंदर मारपीट करने वाले लड़के को मुआवजा देने का निर्देश दिया है। NHRC ने असम सरकार को पुलिस थाने के अंदर मारपीट करने वाले लड़के को मुआवजा देने का निर्देश दिया है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने असम सरकार को छह महीने पहले मोरीगांव जिले के एक पुलिस थाने के अंदर मारपीट करने वाले एक लड़के को 25,000 रुपये का भुगतान करने का निर्देश दिया है। अधिकारियों ने गुरुवार को यह जानकारी दी। उन्होंने कहा कि एनएचआरसी के उप पंजीयक (कानून) इंद्रजीत कुमार ने बुधवार को असम के मुख्य सचिव पवन कुमार बोरठाकुर को लिखे पत्र में राज्य सरकार से आरोपी पुलिस अधिकारी के खिलाफ अभियोजन कार्यवाही शुरू करने और चार सप्ताह के भीतर 13 वर्षीय को मुआवजे का भुगतान करने को कहा। . लाहौरीजन थाने के सहायक पुलिस उप निरीक्षक उपेन बोरदोलोई ने इस साल नौ मार्च को थाने के अंदर खड़ी एक जब्त वाहन से मामले की संपत्ति लेने की कोशिश कर रहे लड़के को पकड़ लिया. बाद में सोशल मीडिया पर एक वीडियो सामने आया जिसमें अधिकारी नाबालिग लड़के को थाने के अंदर डंडे से बार-बार पीटता दिख रहा था। गुवाहाटी निवासी मोनोजीत सिंघा की शिकायत के बाद एनएचआरसी ने यह निर्देश दिया है। NHRC के आदेश में कहा गया है कि उसने इस घटना को गंभीरता से लिया है क्योंकि एक पुलिस अधिकारी द्वारा एक नाबालिग व्यक्ति के लिए इस तरह के मानवाधिकारों का उल्लंघन स्थिति की दयनीय स्थिति को इंगित करता है। राज्य पुलिस अधिकारियों द्वारा प्रस्तुत रिपोर्ट में उस घटना की घटना को स्वीकार और स्वीकार किया गया है जिसमें लोक सेवक को दोषी पाया गया है। मानवाधिकार संरक्षण अधिनियम की धारा 18 के तहत मुख्य सचिव को एक कारण बताओ नोटिस जारी किया गया था जिसमें उनसे पूछा गया था कि आयोग द्वारा पीड़ित को भुगतान करने के लिए 25,000 रुपये की मौद्रिक मुआवजे की अंतरिम राहत की सिफारिश क्यों नहीं की जानी चाहिए। वर्तमान मामला। आयोग द्वारा 22 जुलाई को जारी कारण बताओ नोटिस के जवाब में अब तक कोई जवाब नहीं मिला है. इसलिए, ऐसा प्रतीत होता है कि संबंधित प्राधिकारी को वर्तमान मामले के पीड़ित को मुआवजे के भुगतान के संबंध में कुछ नहीं कहना है। इसलिए, असम सरकार द्वारा अपने मुख्य सचिव के माध्यम से पीड़ित बच्चे को 25,000 रुपये के भुगतान की सिफारिश की जाती है, आदेश में कहा गया है। मुख्य सचिव 22 जुलाई को मामले में एनएचआरसी द्वारा जारी कारण बताओ नोटिस का जवाब देने में विफल रहे थे। अधिकार निकाय ने मुख्य सचिव को चार सप्ताह में मुआवजे की राशि का वितरण सुनिश्चित करने और 22 अक्टूबर तक

मुआवजे की राशि के भुगतान के प्रमाण के साथ अनुपालन रिपोर्ट आयोग को अग्रेषित करने का भी निर्देश दिया। मोरीगांव की पुलिस अधीक्षक अपर्णा एन ने एनएचआरसी को सौंपी अपनी रिपोर्ट में कहा कि लहरीघाट पुलिस स्टेशन में किशोर न्याय अधिनियम की धाराओं के तहत मामला दर्ज किया गया था और जांच के बाद 25 मई को बोरदोलोई के खिलाफ आरोप पत्र दायर किया गया था. एसआई को अनुशासनहीनता, घोर कदाचार और सरकारी कर्तव्य में लापरवाही के लिए निलंबित कर दिया गया था। रिपोर्ट में कहा गया है कि नाबालिग लड़के के लिए प्रशिक्षित मानसिक स्वास्थ्य परामर्शदाताओं द्वारा परामर्श सत्र की व्यवस्था की गई है ताकि यह सुनिश्चित किया जा सके कि घटना के बाद कोई मानसिक आघात न हो।

Raise retirement age of SC, HC judges: advocates' bodies

<https://www.thehindu.com/news/national/raise-retirement-age-of-sc-hc-judges-advocates-bodies/article65896165.ece>

A view of Supreme Court of India. File | Photo Credit: SUSHIL KUMAR VERMA

Bar Council of India, Bar associations to communicate their resolution to PM, Law Minister

Advocates' bodies, including the Bar Council of India, have resolved to push forward with a demand to enhance the retirement age of judges of the Supreme Court and High Courts.

The Bar Council of India, its counterparts in the States, High Courts' Bar Associations intend to communicate their resolution to the Prime Minister and the Union Law Minister.

A press statement released by the Bar Council of India (BCI) said the advocates' bodies, in a joint meeting, unanimously came to the conclusion that amendments should be immediately introduced in the Constitution to increase the retirement age of High Court judges from 62 years to 65 and that of Supreme Court judges from the current 65 years to 67.

Recently, the Law Minister, responding to a question in Parliament, had reportedly said there was no move, as of now, from the government's side to seek an increase in the retirement age of judges.

The BCI statement also said lawyers want statutes to be amended to allow "experienced advocates" to head Commissions and other fora.

Presently, statutes like the National Human Rights Commission, etc, find only retired Chief Justices of India or former Supreme Court judges eligible for appointment as chairperson.

NHRC directs Assam govt. to pay compensation to boy assaulted inside police station

<https://www.thehindu.com/news/national/other-states/nhrc-directs-assam-govt-to-pay-compensation-to-boy-assaulted-inside-police-station/article65893684.ece>

The NHRC order said it has taken serious note of the incident as this kind of human rights violation caused to a minor person by a police officer indicates the sorry state of affairs. | Photo Credit: The Hindu

An Assistant Sub-Inspector was seen beating up the minor boy repeatedly with a stick inside the Lahorijan police station.

The National Human Rights Commission (NHRC) has directed the Assam government to pay ₹25,000 to a boy who was assaulted inside a police station in Morigaon district six months ago, officials said on Thursday.

NHRC Deputy Registrar (Law) Indrajeet Kumar in a letter to Assam Chief Secretary Paban Kumar Borthakur on Wednesday asked the state government to start prosecution proceedings against the accused police officer and pay the compensation to the 13-year-old within four weeks, he said.

An Assistant Sub-Inspector of police of Lahorijan police station, Upen Bordoloi caught the boy when he was trying to take the case property from a seized vehicle parked inside the police station on March 9 this year.

A video surfaced later on social media in which the officer was seen beating up the minor boy repeatedly with a stick inside the police station.

The NHRC passed the directive following a complaint filed by Monojit Singha, a resident of Guwahati.

The NHRC order said it has taken serious note of the incident as this kind of human rights violation caused to a minor person by a police officer indicates the sorry state of affairs.

The report submitted by State police authorities admits and acknowledges the occurrence of the incident wherein the public servant has been found guilty, it said.

A show cause notice under Section 18 of the Protection of Human Rights Act was issued to the Chief Secretary calling upon him as to why the interim relief of monetary compensation amounting to ₹25,000 shall not be recommended by the Commission to be paid to the victim in the present case.

“In response to the show cause notice issued by the Commission on July 22, no response has been received so far. Therefore, it appears that the authority concerned has nothing to say in respect of the payment of compensation to the victim of the

present case. Hence, a recommendation is made for payment of Rs 25,000 to the victim child by the Assam government through its chief secretary ,” the order stated.

The Chief Secretary had failed to reply to the show cause notice issued by NHRC in the case on July 22.

The rights body also directed the Chief Secretary to ensure disbursement of the compensation amount in four weeks and forward the compliance report along with the proof of payment of the compensation amount to the Commission by October 22.

Morigaon Superintendent of Police, Aparna N. in her report submitted to NHRC said that a case under sections of the Juvenile Justice Act was registered at Laharighat police station and after investigation, a charge sheet was filed against Bordoloi on May 25.

“The ASI had been placed under suspension for indiscipline, gross misconduct and dereliction of government duty. Counselling sessions by trained mental health counsellors have been arranged for the minor boy to ensure that there was no mental trauma post the incident,” the report added.

NHRC tells Assam govt to pay compensation to minor assaulted in police station

<https://daijiworld.com/news/newsDisplay?newsID=1000372>

Guwahati, Sep 15 (IANS): The National Human Rights Commission (NHRC) has asked the Assam government to pay compensation of Rs 25,000 to a 13-year-old boy who was allegedly assaulted inside a police station in the state's Morigaon district six months back, officials said.

NHRC's Deputy Registrar, Law, Indrajeet Kumar, in a letter to Assam Chief Secretary Paban Kumar Borthakur on Wednesday, asked the state government to start proceedings against the accused police officer and pay the compensation to the minor within four weeks.

The incident occurred on March 9 when Assistant Sub-Inspector at Lahorijan police station, Upen Bordoloi caught the boy when he was trying to take biscuits from a seized vehicle parked in the police station premises.

A video went viral in which the police officer was seen beating up the minor boy repeatedly with a stick inside the police station.

Bordoloi was suspended from the service on March 22 and a case was registered against him under the Juvenile Justice Act.

Following that, a complaint was filed before the human right body. The NHRC order said it has taken serious note of the incident as this kind of human rights violation caused to a minor person by a police officer indicates the sorry state of affairs.

The Police Department also admitted to the incident later in its report.

NHRC Tells Assam Govt To Pay Compensation To Minor Assaulted In Police Station

<https://ommcomnews.com/india-news/nhrc-tells-assam-govt-to-pay-compensation-to-minor-assaulted-in-police-station>

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NHRC seeks furthers status report on a transgender who jumps to death from Jagannath temple

<http://www.uniindia.com/nhrc-seeks-furthers-status-report-on-a-transgender-who-jumps-to-death-from-jagannath-temple/east/news/2823109.html>

Kendrapara, Sep 15 (UNI) The National Human Rights Commission (NHRC) has sought further status report and qua compensation within six weeks from the Puri District collector on a transgender jumped to death from Sri Jagannath temple on May 1 last. The NHRC passed the order on Thursday after Human Rights Defender Radhakanta Tripathy highlighted the issue concerning transgenders who are being deprived of benefits of many social welfare schemes of the State. Transgender Balaram Rout (aged 36 years), of Nimapara jumped from the Gumuta of the famous Puri shrine. Tripathy alleged that the victim succumbed to his grievous injuries after falling from a height of 30 feet. It was alleged that the fatal incident happened on account of failure and negligence of police and inaction on part of the Social Justice Department and Temple Administration which amounts to pserious violation of human rights. The Commission directs its Registry to transmit the copy of complaint to the concerned authority calling for an action taken report within four weeks over the issue earlier. The concerned authorities shall also intimate the Commission, if any notice, order has been received by him/them in the instant matter from the State Human Rights Commission? If yes, a copy of such order be also sent to the Commission within four weeks. Pursuant to the same various communication/reports are received, including the report of Puri Superintendent of Police on May 24 last. NHRC commission in its direction stated that further current status reports qua the inquest proceedings be called from the Puri District Magistrate and Puri Superintendent of Police within four weeks. UNI XC DP KK

NHRC India Chairperson Justice Arun Mishra Elected as a Member of the Asia Pacific Forum, ... - Latest Tweet by ANI

<https://www.latestly.com/socially/india/news/nhrc-india-chairperson-justice-arun-mishra-elected-as-a-member-of-the-asia-pacific-forum-latest-tweet-by-ani-4208829.html>

The latest Tweet by ANI states, 'NHRC India Chairperson Justice Arun Mishra elected as a Member of the Asia Pacific Forum, APF Governance Committee & Bureau Member of the Global Alliance of National Human Rights Institutions in the 27th online Annual General Meeting of Asia Pacific Forum today. '

NHRC tells Assam govt to pay compensation to minor assaulted in police station

<https://newsroomodisha.com/nhrc-tells-assam-govt-to-pay-compensation-to-minor-assaulted-in-police-station/>

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Human rights body asks Assam to pay compensation to minor assaulted inside police station

<https://scroll.in/latest/1032906/human-rights-body-asks-assam-to-pay-compensation-to-minor-assaulted-inside-police-station>

The National Human Rights Commission on Wednesday directed the Assam government to pay Rs 25,000 to a 13-year-old boy who was assaulted inside a police station in Morigaon district for allegedly stealing biscuits on March 9, reported PTI.

In a letter to Assam Chief Secretary Paban Kumar Borthakur, National Human Rights Commission Deputy Registrar Indrajeet Kumar demanded that the accused police officer should be prosecuted.

The police official, Assistant Sub-inspector Upen Bordoloi, was suspended on March 22 after a video of him beating the boy with sticks was shared widely on social media. A case was registered against him under the Juvenile Justice Act.

Morigaon Superintendent of Police Aparna N said that the child was trying to take a packet of biscuits from a vehicle that was seized for carrying illegal liquor bottles, reported ANI.

“The vehicle was seized and was parked inside the premises of the police station,” said Aparna N. “The child in conflict with the law was trying to take the case property [the seized vehicle and the contents inside] and the staff of the police station caught the child and he was beaten up by the police officer.”

The National Human Rights Commission had said that the assault of a minor by a police officer highlighted the sorry state of affairs, reported PTI. It had issued a show cause notice to the chief secretary and demanded compensation.

After no reply was given to the notice, the human rights body directed the chief secretary to compensate the boy within four weeks and proof by October 22.

NHRC chief elected as member of Asia Pacific Forum's Governance Committee

<https://theprint.in/india/nhrc-chief-elected-as-member-of-asia-pacific-forums-governance-committee/1130102/>

New Delhi, Sep 15 (PTI) NHRC chairperson justice (retd) Arun Kumar Mishra has been elected as a member of the Governance Committee of the Asia Pacific Forum (APF), officials said on Thursday.

He has also been elected as a member of the Global Alliance of National Human Rights Institutions (GANHRI) Bureau at the 27th Annual General Meeting of the APF, held online, they said.

“Prior to the voting today, addressing the representatives of the NHRIs of the Asia Pacific Region, justice Mishra said he strongly believed in the joint efforts and taking along all on the board to work together globally to implement efficient strategic plans, involving constitutional, human rights and legal issues for expanding the ambit and reach of the rights in the spirit of ‘Vasudhaiva Kutumbakam’, that is, the entire world is our family,” the NHRC said in a statement.

The APF's Governance Committee is elected by APF councilors, representing 'A status' National Human Rights Institutions in the Asia Pacific region. The role of the five-member APF Governance Committee is to consider and make recommendations to the APF General Assembly on a range of issues for the promotion and protection of human rights, it said.

The GANHRI is one of the largest human rights networks worldwide. The GANHRI Bureau is the executive committee (board of directors) comprising 16 members, four from each of the GANHRI regional networks of Africa, the Americas, the Asia-Pacific, and Europe. It is responsible for GANHRI's overall functions, including the development of organisational policies and procedures implementation of programmes and activities. Importantly, the Bureau is responsible for decisions on the accreditation of members, the statement said.



जस्टिस अरुण मिश्रा एशिया पैसिफिक फोरम के सदस्य बने

नई दिल्ली। एनएचआरसी अध्यक्ष न्यायमूर्ति
(सेवानिवृत्त) अरुण कुमार मिश्रा को एशिया



पैसिफिक फोरम के सदस्य
के रूप में चुना गया।
एशिया पैसिफिक फोरम की
27वीं ऑनलाइन वार्षिक
आम बैठक में यह फैसला
लिया गया। साथ ही उनको
एपीएफ गवर्नेंस कमेटी
और ग्लोबल अलायंस

ऑफ नेशनल ह्यूमन राइट्स इंस्टीट्यूशंस के ब्यूरो
सदस्य के रूप में भी चुना गया है। एजेंसी